

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 083/MP/2014

- Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 54 “ Power to Relax” and Regulation 55 “ Power to Remove Difficulty” of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 and Regulation 24 read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and section 67 (4) of the Electricity Act, 2003 to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon- Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli- Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.
- Date of hearing : 23.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Kerala State Electricity Board and others
- Parties present : Shri Sanjay Sen, Senior Advocate for the petitioner
Shri Matrugupta, Advocate, PGCIL
Shri M.M. Mondal, PGCIL
Ms. Seema Gupta, PGCIL
Shri U. Pande, PGCIL
Shri R.P. Padhi, PGCIL
Shri P.V.Siva Prasad, KSEB
Shri G.Sreenivasan, KSEB
Shri S.Villinayagam, Advocate, TANGEDCO
Miss. Joyti Scaria, Advocate, Govt. of Kerala

Record of Proceedings

Learned counsel for the Govt. of Kerala submitted that they not received a copy of the petition and requested for two weeks time to file reply to the petition. In

response, learned counsel for the petitioner submitted that copy of the petition has already been served on the Govt. of Kerala.

2. The representative of KSEB submitted that reply to the petition has been filed on 27.8.2014. However, the petitioner has not filed rejoinder to the reply of KSEB.

3. After hearing the learned counsels and representatives of the parties, the Commission directed the petitioner to serve copy of the petition on the Govt. of Kerala. The Govt. of Kerala was directed to file its reply by 1.10.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, by 9.10.2014.

4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

5. With the consent of the parties, the Commission directed to list the matter on 31.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**